

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76771 of 2017

(Arising out of Order-in-Appeal No.53/KOL-V/2017 dated 16.06.2017 passed by Commissioner of Central Excise (Appeal-I), Kolkata)

M/s. Versatile Wires Ltd.

(Bakrahat Road, P. O.-Rashapunja, Bishnupur,
South 24-Parganas, PIN-700104)

Appellant

VERSUS

Commr. of CGST & Central Excise, Kolkata

(Bamboo Villa, 4th Floor, 169, A. J. C. Bose Road, Kolkata-700014)

Respondent

APPEARANCE :

None for the Appellant

Shri S. K. Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO. 76700/2025

Date of Hearing : 4th July 2025

Date of Decision : 4th July 2025

PER R. MURALIDHAR

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-
(Rajeev Tandon)
Member (Technical)

Sd/-
(R. Muralidhar)
Member (Judicial)

Pooja